COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 271 OF 2015 & IA NO. 438 OF 2015

Dated: 05^h March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Karnataka Power Transmission Corporation Ltd. & Anr. ... Appellant(s)

Vs.

M/s Soham Phalguni Renewable Energy Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sriranga S.

Ms. Sumana Nagand Ms. Pratiksha Mishra

Counsel for the Respondent(s) : -

<u>ORDER</u>

Learned counsel appearing for the Appellant and the Learned counsel appearing for the Respondent No.1 pray that some reasonable time may be granted to enable them to file their written submission and also the written arguments in this Appeal.

Submissions made by the learned counsel appearing for the parties, at supra, are placed on record.

Learned counsel appearing for the Appellant and the Learned counsel appearing for the Respondent No.1 are permitted to file their written submission and also the written arguments on or before 23.03.2018, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on <u>23.03.2018</u>, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil) Judicial Member